FORM G (REISSUE – 2)

INVITATION FOR EXPRESSION OF INTEREST FOR MADESH HUMAN RESOURCES PRIVATE LIMITED OPERATING IN MANPOWER SUPPLY INDUSTRY AT CHENNAI, TAMIL NADU

((Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016))

RELEVANT PARTICULARS		
1	Name of the corporate debtor along with PAN/CIN LLP	MADESH HUMAN RESOURCES PRIVATE LIMITED (CIN: U74999TN2012PTC087585) (PAN: AAICM3218M)
2	Address of the Registered Office	Flat no. 12, 3rd Street, Hudco Nagar, Kattupakkam, Chennai, Tamil Nadu, India, 600056.
3	URL of website	N.A.
4	Details of place where majority of fixed assets are located	No Tangible assets as confirmed by the Suspended Board of Directors
5	Installed capacity of main products/ services	N.A.
6	Quantity and value of main products/ services sold in last financial year	Total Revenue FY 21-22 – Rs 2041.58 Lakh (Latest data not provided by Suspended Board of Directors)
7	Number of employees/ workmen	0 as on Insolvency Commencement Date
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	Can be obtained by sending an Email to B Akhila at cirp.madesh@gmail.com or through Speed Post/Courier addressed to Ms. B Akhila at 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending an Email to B Akhila at cirp.madesh@gmail.com or through Speed Post/Courier addressed to Ms. B Akhila at 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049
10	Last date for receipt of expression of interest	15-11-2026
11	Date of issue of provisional list of prospective resolution applicants	25-11-2026
12	Last date for submission of objections to provisional list	30-11-2026
13	Date of issue of final list of prospective resolution applicants	10-12-2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	15-12-2026
15	Last date for submission of resolution plans	14-01-2027
16	Process email id to submit Expression of Interest	cirp.madesh@gmail.com
17	Details of the corporate debtor's registration status as MSME.	Details Not provided by Suspended Board of Directors

-sd-
B Akhila
Resolution Professional
Madesh Human Resources Private Limited
Regn No: IBBI/IPA-002/IP-N01259/2023-2024/14315
Address : 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049
AFA: AA2/14315/02/311226/204058
Valid Upto 31-12-2026

Date: 31.10.2026

Place: Bangalore

FORM G (REISSUE – 2)
INVITATION FOR EXPRESSION OF INTEREST FOR MADESH HUMAN RESOURCES PRIVATE LIMITED OPERATING IN MANPOWER SUPPLY INDUSTRY AT CHENNAI, TAMIL NADU
((Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016))

SL	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/CIN LLP	**MADESH HUMAN RESOURCES PRIVATE LIMITED** (**CIN:** U74999TN2012PTC087585) (**PAN:** AAICM3218M)
2.	Address of the Registered Office	Flat no. 12, 3rd Street, Hudco Nagar, Kattupakkam, Chennai, Tamil Nadu, India, 600056.
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	No Tangible assets as confirmed by the Suspended Board of Directors
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	Total Revenue FY 21-22 – Rs 2041.58 Lakh (Latest data not provided by Suspended Board of Directors)
7.	Number of employees/ workmen	0 as on Insolvency Commencement Date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	Can be obtained by sending an Email to B Akhila at cirp.madesh@gmail.com or through Speed Post/Courier addressed to Ms. B Akhila at 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending an Email to B Akhila at cirp.madesh@gmail.com or through Speed Post/Courier addressed to Ms. B Akhila at 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049
10.	Last date for receipt of expression of interest	15-11-2026
11.	Date of issue of provisional list of prospective resolution applicants	25-11-2026
12.	Last date for submission of objections to provisional list	30-11-2026
13.	Date of issue of final list of prospective resolution applicants	10-12-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	15-12-2026
15.	Last date for submission of resolution plans	14-01-2027
16.	Process email id to submit Expression of Interest	cirp.madesh@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Details Not provided by Suspended Board of Directors

Sd/-
B Akhila
Resolution Professional
Madesh Human Resources Private Limited
Regn No: IBBI/IPA-002/IP-N01259/2023-2024/14315 Address : 1st Floor, No 80, 5thCross, 2nd AMain, Subashnagar, T.C. Palya Main Road,Bhatarahalli, Bangalore,Karnataka-560049
AFA: AA2/14315/02/311226/204058
Valid Upto 31-12-2026
Date: 31.10.2026
Place: Bangalore

The Shipping Corporation Of India Ltd.

(A Government of India Enterprise)

P&A Division, 18th Floor, Shipping House, 245 Madam Cama Road, Mumbai – 400021 • Website: www.shipindia.com • Twitter: @shippingcorp • CIN No. : L63030MH1950GOI008033

SCI Navratna Company ISO 9001:2015, ISO 14001:2015 & ISO 45001:2018 Certified

TENDER NOTICE

Ref No: P&A/Consultant/SCILAL/2026/1 Due Date: 06/11/2026 (1700 Hrs IST)

An Expression of Interest (EoI) is hereby invited by The Shipping Corporation of India Limited (SCI), on behalf of Shipping Corporation of India Land and Assets Limited (SCILAL), from experienced and reputed consultancy firms for appointment of a consultant to develop a comprehensive Business Plan and long-term Strategic Roadmap for SCILAL, covering the next 5, 10, 15 and 20 years, in alignment with the objectives of the Maritime Amrit Kaal Vision 2047. For further details and downloading the EOI, kindly visit '**Procurement→Tenders Floated**' link at SCI website **www.shipindia.com** or at Govt. of India's tender portal **http://eprocure.gov.in/epublish/app.**

TRANSPORTING GOODS. TRANSFORMING LIVES.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR WOOTU NUTRITION PRIVATE LIMITED
OPERATING IN DIET AND NUTRITION CLINICS (NUTRITION AND WELLNESS SERVICES) AT CHENNAI
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s. Wootu Nutrition Private Limited PAN: AABCW9861B CIN: U85200TN2017PTC116030
2.	Address of the registered office	Regd. Address & Principal Address: No. 61, 2nd Floor, A Block, Anna Nagar East, Chennai, Tamil Nadu, India – 600 102.
3.	URL of website	Not accessible at present
4.	Details of place where majority of fixed assets are located	No. 61, 2nd Floor, A Block, Anna Nagar East, Chennai, Tamil Nadu, India – 600 102.
5.	Installed capacity of main products/ services	N/A
6.	Quantity and value of main products/ services sold in last financial year	N/A
7.	Number of employees/ workmen	No employees at present
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	https://tinyurl.com/3sy6aza6
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://tinyurl.com/mu3x677z
10.	Last date for receipt of expression of interest.	15.11.2026
11.	Date of issue of provisional list of prospective resolution applicants.	25.11.2026
12.	Last date for submission of objections to provisional list.	30.11.2026
13.	Date of issue of final list of prospective resolution applicants	10.12.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	15.12.2026
15.	Last date for submission of resolution plans	14.01.2027
16.	Process email id to submit Expression of Interest	wootunutritionpvtltd@gmail.com Lks@rvkassociates.com
17.	Details of the corporate debtor's registration status as MSME	Registered as Micro Enterprise (Services) Udyam Registration No.: UDYAM-TN-02-0109763

Sd/-
L.K. Sivaramakrishnan
Interim Resolution Professional
(Performing the functions of Resolution Professional under Regulation 17(3) of the CIRP Regulations)
IBBI/IPA-001/IP-P00045/2017-2018/10119
Rajparis Trimeni Towers, First Floor, 147, G N Chetty Road, T. Nagar, Chennai – 600 017.
For Wootu Nutrition Private Limited
Date: 31.10.2026
Place: Chennai

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Chola – Enter a better life

Corporate office address:- Chola Crest,Super B, C54 & C55,4, Thiru Vi Ka Industrial Estate, Guindy, Chennai – 600 032

POSSESSION NOTICE [(APPENDIX IV) [Under Rule 8(1)]

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited , under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name and Address of the Borrowers & Loan A/c no.	Date of Demand Notice	O/S AMT	Description Of The Property Possessed	Date Of Possession
1.	**Loan Account Nos. HL24MYD000215684 Mr/Mrs. SATHEESH DHAYANITHI EZHAMUTHU Mr/Mrs. SHANTHI E Both Are R/o.At**: 2NO.2/48/1, Agani Madha Kovil Street, Agani, Kovilpathu, Sirkali Temple, Nagapattinam, Tamil Nadu 609111 **Also At**: Door No.2/48/1, RS. No. 173/ 22C, Matha Koil Street, Christian Street, NA, Agani Village, Sirkali Taluk, Mayiladuthurai Dist, Tamil Nadu, 609111	**14-08-2026**	**Rs. 20,44,753/-** (Rupees Twenty Lakh Forty Four Thousand Seven Hundred Fifty Three Only) **as on 14-08-2026**	Mayiladuthurai District, Mayiladuthurai Registration District, Sirkazhi Sub-Registry, Sirkazhi Taluk, Sirkazhi Panchayat Ahani Village, Madhakoil Street, Chrisitian Street, Natham R.S.No.173/22C to an extent of 293.57 Sq.Mt., Manai with R.C.C. house thereon. Door No.2/48/1, E.B.No.06-542-051-887, Natham R.S.No.173/22C to an extent of 293.57 Sq.Mt.,Boundaries: East of Iruthayaraj Maga; West of Anburosemary Manai; South of Selvaraj Manal; North of Mathakoil Street Road.	**Possession Date: 29-10-2026**

Date: 29-10-2026
Place: Mayiladuthurai District

AUTHORIZED OFFICER
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

THE TAMILNADU INDUSTRIAL INVESTMENT CORPORATION LIMITED

TIIC ESTD 1949 The Growth Catalyst

(A Government of Tamilnadu Undertaking)
Ambattur Branch
No.86 C&D, 2nd Main Road, Ambattur Industrial Estate, Chennai - 600 058.
Phone: 044 - 26257664, 26248644. Mail: bmtiruvallur@tiic.org Web: www.tiic.org

E-AUCTION SALE NOTICE

[Proviso to rule 8 (6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorised Officer of the Tamil Nadu Industrial Investment Corporation Limited, Ambattur Branch Office, Secured Creditor will be sold "As is where is", "As is what is", and "Whatever there is" on **02.12.2026** for recovery of Rs.82,16,357 (Rupees Eighty Two Lakhs Sixteen Thousand Three Hundred and Fifty Seven only) and further interest and other expenses thereon from 01.10.2026 to till the date of realization due to the Tamil Nadu Industrial Investment Corporation Limited, Secured Creditor from the Borrower M/s. Replay Industries and it's proprietor Thiru A.J.Antony Venus and Guarantors Thiru A. John Cruz and Thiru A.Arokiasami

Description of the property	Reserve Price (Rs.)	Earnest Money Deposit (EMD) (Rs.)
Vacant house Plot at Plot No.11, S.C.C Anthony Pillai Nagar, Phase – VI, comprised in S.F.No:120, New S.F.No.120/1A5, Madambakkam Village, Sriperumbudur Taluk (Presently Kundrathur Taluk), Kancheepuram District measuring on 1,500 Sq.ft. The property is owned by Thiru A. John Cruz **Boundries:** North by: 20 ft wide road; South by : Plot No.14; East by : Plot No.10; West by: Plot No.12.	Rs.19,44,000/-	Rs.1,95,000/-

Date of inspection of property	Last date for submission of Bid form, KYC documents & payment of EMD	Date / time of Auction	Minimum Incremental Bid Amount (Rs.)
Date:26.11.2026 Between 11 A.M. to 4.00 P.M.	30.11.2026 before 4.30 P.M at TIIC Ltd., Ambattur Branch, Chennai - 58.	Date: 02.12.2026 Time: 11 A.M. to 1.00 P.M.	Rs.10,000/-

1. Date of inspection of property is 26.11.2026 between 11.00 A.M to 4.00 P.M and the last date of Earnest Money Deposit (EMD) shall be 30.11.2026 by 4.30 P.M.
2. The sale / auction will be conducted on 02.12.2026 between 11.00 AM to 1.00 PM by the undersigned through E-Auction platform provided at the Web Portal **(http://www.bankeauction.com).**
3. Extension of time of the E- Auction from the last bid is 5 minutes each and the extension is unlimited times (if bid received in the last 5 minutes).
4. Further interest will be charged as applicable, as per the loan agreement on the amount outstanding and incidental expenses, costs, etc is due and payable till its realization.
5. The Bid amount shall be more than upset price. The Minimum Incremental bid amount is Rs.10,000/-.
6. EMD shall be paid to the following bank account by way of **online transfer Bank Account No.504950631, IFSC Code: IDIB000P001, Indian Bank, Padi Branch.** The interested bidders shall register themselves online for the e-auction with the service provider **'M/s. C1 India Pvt Ltd,'** and shall upload the bid participation form, self attested copies of KYC documents consisting of **(a) PAN Card, (b) Address Proof (c) ID Proof etc.** using their login.
7. This may also be treated as notice under sec.8(6) of security interest (enforcement) rules 2002 to the borrower/s and guarantor/s of the above said, also the holding of the e-Auction sale from the above mentioned date, if their outstanding dues are not paid in full.
8. The bidders are advised to go through the detailed terms and conditions of E-Auction available in the Web Portal of (**http://www.bankeauction.com**) before submitting their bids and taking part in the e-Auction.
9. The prospective qualified bidders may avail online training on e-auction from the Service provider **M/s. C1 India Pvt.Ltd,** prior to the date of e-auction and can contact the Service provider **M/s. C1 India Pvt.Ltd,** Plot No.301, Gulf Petrochemical Building, 1st Floor, Udyogvihar Phase - 2 Gurgaon, Haryana - 122015 India, Phone No.0124-4302000 / 4302010 and having Chennai Number **7418281709** and Email ID as **tn@c1india.com**. Neither the authorised officer / TIIC Ltd. nor **M/s. C1 India Pvt.Ltd** shall be liable for any internet network problem and the interested bidders to ensure that they are technically well equipped for participating in the e-auction event.
10. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of the unsuccessful bidders shall be refunded. EMD shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid before 4.30 pm of the next working day after the conclusion of the e-Auction. The balance 75% of the sale price shall be paid on or before 15th day of sale confirmation or within such extended period as agreed upon in writing by and solely at the discretion of the TIIC Ltd., In case of default in payment by the successful bidder, the amount already deposited by the offerer shall be liable to be forfeited and the property shall be put to re-auction and the defaulting borrower/bidder shall have no claim/right in respect of the amount/property.
11. The TIIC Ltd is not responsible for any liabilities upon the property which is not in the knowledge of the TIIC Ltd.
12. The bidders are required to submit acceptance of the terms and conditions and modality of e-Auction given above before participating in the e-Auction.
13. At the end of e-Auction, TIIC will evaluate all the bids submitted and will decide upon the successful bidder. TIIC's decision will be Final and binding on all the bidders. For further details kindly contact the Branch Manager, Ambattur **(9444396845 / 9444396814).**

DIPR/936/Display/2026

Authorised Officer
The TIIC Ltd, Ambattur Branch.

CLIX CAPITAL SERVICES PVT. LTD.

Registered Office: W2/14, 1st Floor, West Patel Nagar, **Delhi,** 110008

DEMAND NOTICE U/s. 13 (2)

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT, 2002").

The undersigned being the Authorized Officer of **Clix Capital Services Pvt. Ltd. (CCS)** under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice (s) under Section 13(2) of the Act, calling upon the following Borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice.

Name of the Borrower(s) & Loan Account Details

1. MR. U SOURIDASS S/O MUTHIRIYASAMY Alias UTHIRIASAMY
R/O 15/7, OLD AMARANJIPURAM MAIN, ROYAPURAM, RAYAPURAM CHENNAI, TAMIL NADU -600013. MOB: 8056971240 EMAIL: USOURIDASS@GMAIL.COM
ALSO AT:- OM SRI ADHIPARA SAKTHI ENTERPRISES NO. 22/47 THANDAVARAYAN STREET TONDIARPET, NEAR MURUGAN TEMPLE, CHENNAI- 600081
ALSO AT:- OLD DOOR NO. 26, NEW DOOR NO.8, PROPERTY TAX D.NO.20, THAMARAI STREET, TIRUVALLUR NAGAR, S.NO.87/6, AVADI, VILINJIYAMBAKKAM VILLAGE, POONAMALLEE SRO, TIRUVALLUR DT, CHENNAI-600071
2. MR. JESU BENNER. S S/O SANTHANA DOSS
Mob: 8124248225 EMAIL: MAIL2BENNER@GMAIL.COM
3. MR. SANDHANADOSS U S/O UTTRIA DOSS
Mob: 9840310891 EMAIL: MAIL2BENNER@GMAIL.COM
4. MRS. PONNAMMAL S W/O SANDANADOSS
Mob: 9840310891 EMAIL: MAIL2BENNER@GMAIL.COM
SAME FOR (2-4) R/O 9/4, OLD AMARANJIPURAM MAIN, ROYAPURAM CHENNAI, TAMIL NADU -600013. **ALSO AT:-** OLD DOOR NO. 26, NEW DOOR NO.8, PROPERTY TAX D.NO.20, THAMARAI STREET, TIRUVALLUR NAGAR, S.NO.87/6, AVADI, VILINJIYAMBAKKAM VILLAGE, POONAMALLEE SRO, TIRUVALLUR DT, CHENNAI-600071
Loan Account No: - CXCHNLP0325759887
Loan amount of Rs. 93,73,000/- NPA : 06.10.2026

Demand Notice Date & Amount

21.10.2026. Rs.97,25,767.64/- (Rupees Ninety Seven Lakh Twenty Five Thousand Seven Hundred Sixty Seven And Paise Sixty-Four Only) (as on 13.10.2026)

Secured Assets : ALL THAT PIECE AND PARCEL OF LAND AND BUILDING, COMPRISING IN S.NO. 87/6, OLD S.NO.87/58 PART, T.S.NO. 127, BLOCK NO.33, WARD-G, MEASURING WITH AN EXTENT OF 2826 SQ.FT., SITUATED AT OLD DOOR NO.26, NEW DOOR NO.8, THAMARAI STREET, THIRUVALLUVAR NAGAR, AVADI, CHENNAI- 600071, VILINJIYAMBAKKAM VILLAGE, AVADI TALUK, THIRUVALLUR DISTRICT AND BOUNDED ON THE:- NORTH: LAND BELONGS TO MR. MADHAVAN SOUTH: LAND BELONGS TO MR. PALAYAM JOHN VARGIZ EAST: 20 FEET ROAD WEST: S.NO. 87/5 MEASURING EAST TO WEST ON THE NORTHERN SIDE: 77 FEET EAST TO WEST ON THE SOUTHERN SIDE: 80 FEET NORTH TO SOUTH ON THE EASTERN SIDE : 36 FEET NORTH TO SOUTH ON THE WESTERN SIDE: 36 FEET SITUATED WITHIN THE SUB-REGISTRATION DISTRICT OF AVADI AND IN THE REGISTRATION DISTRICT OF THIRUVALLUR

In case of failure to repay the aforesaid dues within a period of 60 (sixty) days, the undersigned shall be constrained to enforce the above Secured Assets under the provisions of the Act. Please note that as per section 13(13) of the Act, you are restrained from dealing with or transferring any of the secured assets referred to herewith, whether by way of sale, lease or otherwise. Any contravention of this provision is an offence and punishable under the Act. The copy of demand notice is available with the undersigned and the Borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Date: 31.10.2026 Place: THIRUVALLUR Sd/-, Authorized Officer, Clix Capital Services Pvt. Ltd.

CONSOLIDATED CONSTRUCTION CONSORTIUM LIMITED

Regd.Office: 8/33, Padmavathiyar Road, Jeypore Colony, Gopalapuram, Chennai 600086
E-mail : secl@ccclindia.com, Phone : 044 2345 4514, CIN: L45201TN1997PLC038610

Extract of the detailed format of Unaudited Financial Results for the Quarter and Six Months Ended September 30, 2026

₹ in Lakhs

Sl.No.	Particulars	Three months ended 30.09.2026	Preceding three months ended 30.06.2026	Corresponding three months ended in previous year 30.09.2025	Financial year ended 31.03.2026
		Unaudited	Unaudited	Unaudited	Audited
1.	Total income from operations	12,634.04	12,026.73	6,606.08	29,470.78
2.	Net Profit / (Loss) for the period before tax	-1268.47	-649.85	-42.70	9,978.01
3.	Net Profit / (Loss) for the period after tax	-1268.47	-549.83	-42.70	9,992.09
4.	Total Comprehensive Income (After tax)	-1268.74	-550.70	-89.56	9,994.89
5.	Equity share capital	8935.19	8,935.19	8,935.19	8,935.19
6	Earnings per share (EPS) - not annualised - (of ₹ 2/- each)				
	a) Basic	-0.28	-0.12	-0.01	2.24
	b) Diluted	-0.28	-0.12	-0.01	2.24

1. The Above Standalone results were approved by the Board of Directors of the company at its Board meeting held on October 29, 2026
2. The Statutory auditors of the company have issued a modified opinion in their report dated October 29, 2026 on the standalone financial results for the Quarter and Six Months Ended September 30, 2026
3. The above extract of the detailed format of unaudited Financial Results for the Quarter and Six Months Ended September 30, 2026 filed with the stock exchange under Regulation 33 of the the SEBI (Listing Obligation and Disclsoure Requirements) Regulation, 2015 . The full format of the Financial results are available on the website of the Stock Exchange ,www.bseindia.com, www.nseindia.com and also on the Company's website www.ccclindia.com

For Consolidated Construction Consortium Limited
sd/-
S. Sivaramakrishnan
Vice Chairman

Place: Chennai
Date: October 29, 2026

Bandhan Bank

Regional Office : Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedbad-6. Phone: +91-26421671-75

DEMAND NOTICE TO BORROWERS

The under mentioned account turned into NPA and demand notice issued by Bandhan Bank Ltd. to the following Borrowers under Sec.13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act (The Act), 2002 was returned unserved. Hence, this notice is issued to you all and public at large through publication.

Name of borrower(s), guarantorS & Loan Account Nos.	Description of the mortgaged property (Secured asset)	Date of Demand Notice/Date of NPA	Amount O/s as on date of demand notice	Date of pasting of Notice
1. A. Durairaj - Borrower 2. D. Papathi - Co- Borrower & Mortgagor 3. G. Murugesan - Guarantor 20009370000617 & 20009370000844	All That Piece Or Parcel Of Property Situated In Silvarpatty Village, Dindigul Taluk, Within The Jurisdiction Of The Dindigul Registration District And Dindigul Joint-ii Sub-registrar Office, Comprised In Survey No. 328/2, Forming Part Of A Larger Extent Of 1 Acre And 03 Cents That Was Converted Into House Plots. The Subject Property Is Plot No. 5,,624709. Owned By Ms. D. Papathi, W/o A. Durairaj , -, -and Same Bounded As Under: On Or Towards North By An East-west Road, On Or Towards East By Plot No. 6 On Or Towards West By Plot No. 4 On Or Towards South By The Property Belonging To Palanisamy Konar	09 September 2026 / 03 August 2026	Rs.8,41,263.68/-	23 October 2026

Demand made against you through this notice to repay to the Bank, dues with further interest, costs and charges within 60 days from the date hereof, failing which the Bank will further proceed to take steps u/s.13(4) of the SARFAESI Act. The borrowers/mortgagor's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Place : Tamil Nadu, Date : 31 October 2026

Authorised Officer, Bandhan Bank Limited

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Chola – Enter a better life

Corporate Office : Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032, T.N.

E-AUCTION SALE NOTICE (Sale Through e-bidding Only)

SALE NOTICE OF IMMOVABLE SECURED ASSETS ISSUED UNDER RULE 8(6) AND 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.

Notice is hereby given to the **PUBLIC IN GENERAL** and in particular to the Borrower(s) and Guarantor(s) indicated in **COLUMN (A)** that the below described immovable property(ies) described in **COLUMN (C)** Mortgaged / Charged to the secured creditor the **POSSESSION** of which has been taken as described in **COLUMN (D)** by the **Authorized Officer** of Housing **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** Secured Creditor, will be sold on **"As is Where is", "As is what is"** and **"Whatever there is"** as per details mentioned below :- Notice is hereby given to Borrower / Mortgagor(s) / legal heir, legal representatives **(Whether Known or unknown),** executor(s), administrator(s), successor(s) & assign(s) of the respective Borrower(s) / Mortgagor(s) (Since deceased) as the case may be indicated in **COLUMN (A)** U/s. **9(1)** of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** secured Creditior's website i.e. **https://www.cholamandalam.com & www.auctionfocus.in**

	[A]	[B]	[C]	[D]	[E & F]	[G]
Sr. No.	Loan Account No. / Names Of Borrower(s) / Mortgager(s) / Gaurantor(s)	O/S. Dues to be recovered (Secured Debts)	Description of the Immovable Property / Secured Asset	Type of Possession	Reserve Price (In Rs.) / Earnest Money Deposit (In Rs.)	Date of Auction & Time
1	**Loan A/c. No(s). : HL04NAE000065322 1. Mr/Ms. Athiswamy Sivaguhan 2. Mr/Ms. Kalaiselvi T Add For Sr. No. 1 & 2**: No 11-83 Puthukudiruppu, Eathamozhi Agasteeswaram Kanniyakumari, Near Rc Church, Agastheeswaram, Tamil Nadu - 629501 **Add For Sr. No. 1 & 2 :** Old S.no:141,New S.no:969/5,969/7, Door No:2-240 Charal, Vellichandhai Panchayat, Kadiyapattanam Village Now Vellichandhai B Village Kalkulam Taluk, Kanyakumari District, Tamilnadu, 629203 Near To Rc Church Agastheeswaram 629501	**Rs. 31,53,940/- (Rupees Thirty One lakh Fifty Three Thousand Nine Hundred Forty Only) as on 10-03-2026**	**Item no:1** In Kanyakumari District, Kanyakumari Registration District, Manavalakurichi Sub Registration District, Kalkulam Taluk, Vellichanthai B village ,Re Survey No:969/7, which in extent of 5- cents equivalent to 202.35-square meter land and existing house with door no:2-240,old survey No:141, and other appurtenances thereon Four Boundaries:- **North :** Property belong to Kannan **South :** Property belong to Thangarajan **East** : Property belong to Thangarajan **West** : 3 Feet Pathway and Sundarapandiyan & Appaswamy common property **Item no:2** In Kanyakumari District, Kanyakumari Registration District, Manavalakurichi Sub Registration District, Kalkulam Taluk, Vellichanthai B village, Re Survey No:969/5 and 969/7, which in extent of 2.830-cents equivalent to 114.53-square meter,old survey No:141, of land, and other appurtenances thereon Four Boundaries:- **North** : Property belong to Ramalingam **South :** Property belong to Kannan **East** : Property belong to Chellam **West** : Property belong to Soundarapandiyan & 3 Feet width Property	**CONSTRUCTIVE POSSESSION**	**Rs. 34,82,833/- (Rupees Thirty Four lakh Eighty Two Thousand Eight Hundred Thirty Three Only)** / **Rs. 3,48,283/- (Rupees Three lakh Forty Eight Thousand Two Hundred Eighty Three Only)**	**17-11-2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document),**

INSPECTION DATE & TIME : 13.11.2026 BETWEEN 11.00 a. m. to 4.00 p. m. | **MINIMUM BID INCREMENT AMOUNT : Rs. 10,000/-**

LAST DT. OF SUBMISSION OF BID / EMD / REQUEST LETTER FOR PARTICIPATION : 16.11.2026 before 05.00 p. m.

***Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and / or realisation thereof.**

For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with **1. Velmurugan, Mobile No. 9965179658 & Email Id : velmuruganpe@chola.murugappa.com, 2. Karthikeyan Ponnusamy, Mobile No. 9361186141 & E mail : karthikeyanpp@chola.murugappa.com,** official of **CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED** to the best of Knowledge and information of the Authorized Officer of **CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED** there are no encumbrances in respect of the above immovable properties / secured Assets.

Date : 29.10.2026
Place : Kanyakumari, Tamil Nadu

Sd/-
AUTHORIZED OFFICER,
For **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**

AU SMALL FINANCE BANK LIMITED (A Scheduled Commercial Bank)

Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE

This is to inform to all the borrowers & public in general that "Fincare Small Finance Bank Ltd." has amalgamated with "Au Small Finance Bank Ltd." w.e.f 01st April 2024. Whereas, The undersigned being the Authorized Officer of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table: -

Name of Borrower/Co-Borrower/ Mortgagor/Guarantor/Loan A/c No.	13(2) Notice Date & Amount	Date of Possession Taken
(Loan A/C No.) 22660000504753, Marisamy K (Borrower), Malliga (Co-Borrower)	18-Jun-26 Rs. 7,27,350/- Rs. Seven Lakh Twenty-Seven Thousand Three Hundred Fifty Only as on 18-Jun-26	26-Oct-26

Description of Mortgaged Property
Tenkasi Registration District, Karivalamvantha Nallur Sub Registrar'S Office In Karisathan Village, Karisathan Panchayat Limit At 1S Ward, Natham Survey No. 1327/28 Measuring To An Extent Of 89 Sq Mtr Running East West At Northern Side 7.7 Mtr, Southern Side 7.8 Mtr South North At Eastern Side 11.6 Mtr, Western Side 11.4 Mtr With Constructed House Building Bearing Door No. 1/3 Including Electricity Service.Connection No. 07047004235 Therein. East: House Of Arasappa Thevar And South – North Common Passage , West: House Of Kali Thevar And South – North Common Passage , North: **East – West Street , South: House Of Lakkappasamy And East – West Common Passage**

Name of Borrower/Co-Borrower/ Mortgagor/Guarantor/Loan A/c No.	13(2) Notice Date & Amount	Date of Possession Taken
(Loan A/C No.) 19660000068182, N Siva (Borrower), Rekha (Co-Borrower)	17-Jul-26 Rs. 6,19,583/- Rs. Six Lakh Nineteen Thousand Five Hundred Eighty-Three Only as on 16-Jul-26	27-Oct-26

Description of Mortgaged Property
In Vellore District, Vellore Registration District, Gudiyattam Taluk Gudiyattam Sub District, Paradarami Village, Natham S.No.261/1, New Sub Division S.No.705/35, As Per Patta No.654 - Extent Of 85 1/2 Sq. Feet And Natham S.No.261/1, New Sub Division S.No.705/35 - Extent Of 263 1/2 Sq. Feet And Natham S.No.261/1, New Sub Division S.No.705/35 Extent Of 1041.25 Sq. Feet And Natham S.No.261/1, New Sub Division S.No.705/35 - Extent Of 692.12 Sq. Feet And The Site Having An Area Of 2082.37 Sq. Feet (193.1 Sq. Meter) With The R.C.C. Roof House Constructed Thereon. **East: 1) G K Rajasekar'S Plot Extent Of 59 1/2 Feet 2)G K Rajasekar'S Plot Extent Of 59 1/2 Feet 3)G K Rajasekar'S Plot Extent Of 29 1/2 Feet 4) Item No 1 And 2 Plots, West: 1) Remaining Plot And Street 2)Remaining Plot 3)Remaining Plot Extent 53 1/2 Feet 4) Remaining Plot Extent 53 1/2 Feet , North: 1) Item No 2 Plot 2) Item No 3 Plot 3) S No 705/34 And 705/30 4)Item No 3 Plot, South: 1)S No 705/36, 705/37 3)Item No 4 Plot 4)S No 705/ 38**

Name of Borrower/Co-Borrower/ Mortgagor/Guarantor/Loan A/c No.	13(2) Notice Date & Amount	Date of Possession Taken
(Loan A/C No.) 23660000862206, Arunkumar Rajan (Borrower), Nishanthi Venkatesan (Co-Borrower)	15-Jul-26 Rs. 7,24,587/- Rs. Seven Lakh Twenty-Four Thousand Five Hundred Eighty-Seven Only As On 15-Jul-26	26-Oct-26

Description of Mortgaged Property
In Vellore District, Vellore Registration District, Gudiyattam Sub District, Gudiyattam Taluk, Goodanagaram, Arijana Colony, Natham S.No.503/1, Plot No.3 To This Bounded On East By Street, West By S.No.510, North By Plot No.2 Belongs To Krishnan Teacher, South By Plot No.4 Belongs To Manivelan, In-Between East Towest 44 Feet, North To South 26 Feet, Totally 1144 Sq. Feet (106.28 Sq. Meter) With Rcc Terraced House Constructed Thereon. (New S.No.503/14) **East: Street, West: S.No.510, North: Plot No.2 Belongs To Krishnan Teacher, South: Plot No,4 Belongs To Manivelan.**

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said [Act 2002] read with Rule 8 of the said rule on the date mentioned in the above table. "The borrower's attention is Invited to provisions of sub section (8) of section 13 of the Act read with rule 8 (6), in respect of time available, i.e. 30 days from this intimation, to redeem the secured assets."

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** for the amount and interest thereon mentioned in the above table.

Date : 30/10/2026
Place : Tamilnadu

Authorised Officer
AU Small Finance Bank Limited

விவசாயிகளுக்கு நலத்திட்ட உதவிகள்: திருவள்ளூர் கலெக்டர் கவிதா வழங்கினார்



திருவள்ளூர், அக். 31–

திருவள்ளூர் மாவட்ட ஆட்சியர் அலுவலக பல்நோக்கு கூட்டரங்கில் வேளாண்மை மற்றும் உழவர்நலத்துறை சார்பாக விவசாயிகள் நலன் காக்கும் நாள் கூட்டம் கலெக்டர் ச.கவிதா தலைமையில் நடைபெற்றது.

கூட்டத்தில் கலெக்டர் கூறியதாவது:

திருவள்ளூர் மாவட்டத்தில் 2026 27 ஆம் ஆண்டில் முதலமைச்சரின் மண்ணுயிர் காத்து மன்னுயிர் காப்போம் திட்டத்தின் கீழ்; முக்கிய இனமான பசுந்தாள் உர உபயோகத்தினை விவசாயிகளிடையே ஊக்குவித்து மண்வளம் காக்கும் வகையில் திருவள்ளூர் மாவட்டத்தில் 3400 ஏக்கரில் ரூ.71.40 இலட்சம் மானியத்தில் பசுந்தாள் உர பயிர் பயிரிட திட்டமிடப்பட்டு விவசாயிகளுக்கு ஜனவரி 2027 மாதம் முதல் அனைத்து வட்டார வேளாண்மை விரிவாக்க மையங்கள் மூலம் பசுந்தாள் உர விதைகள் ஒருகிலோ முழு விலையாக ரூ.140/ இதில் 75 சதவீதம் மானியத்தில் ரூ.105/ வழங்கப்படும்.

திருவள்ளூர் மாவட்டத்தில் வெற்றி வான்மகள் திட்டத்தின் கீழ் 3 மகளிர் உட்பட 16தகுதியானபயனாளிகளுக்கு. விமானப் போக்குவரத்து தலைமை இயக்குநகரத்தின், அங்கீகாரம் பெற்ற பயிற்சி நிறுவனமான தமிழ்நாடு வேளாண்மைப் பல்கலைக்கழகம் கட்டுப்பாட்டின் கீழ். கோயம்புத்தூரில் செயல்பட்டு வரும் தொலைநிலை விமானி பயிற்சி நிறுவனத்தின் மூலம் ட்ரோன் விமானி பயிற்சி வழங்கப்படும். இப்பயிற்சித் திட்டத்திற்கு அரசின் 100 சதவீத நிதியுதவி வழங்கப்படும். பயிற்சியை வெற்றிகரமாக நிறைவு செய்யும் பயிற்சியாளர்களுக்கு தொலைநிலை விமானி உரிமம் வழங்கப்படும்.

இவ்வாறு அவர் கூறினார்.

இக்கூட்டத்தில் மாவட்ட ஆட்சியர் அவர்கள் 9 விவசாயிகளுக்கு ரூ.18.33 லட்சம் மதிப்பிலான நலத்திட்ட உதவிகளை வழங்கினார்கள். மேலும் இக்கூட்டத்தில் 250 க்கும் மேற்பட்ட கோரிக்கை மனுக்களை விவசாயிகளிடமிருந்து பெற்றுக்கொண்டு மனுக்கள் மீது விரைந்து நடவடிக்கை எடுத்திட சம்பந்தப்பட்ட அலுவலர்களுக்கு உத்தரவிட்டார்.

இக்கூட்டத்தில் மாவட்ட வருவாய் அலுவலர் கே.வி.ராஜ்குமார், இணை இயக்குநர் (வேளாண்மை) க.செல்வராஜு, மாவட்ட ஆட்சியரின் நேர்முக உதவியாளர் (வேளாண்மை) க.வேதவல்லி, தோட்டக்கலை மற்றும் மலைப்பயிர்கள் துறை துணை இயக்குநர் குமரவேல், செயற்பொறியாளர் வேளாண்மை பொறியியல் துறை ராஜவேல் மற்றும் துறை சார்ந்த அலுவலர்கள் கலந்து கொண்டனர்.



விழுப்புரம் கோர்ட் வளாகத்தில் சட்ட விழிப்புணர்வு புகைப்படக் காட்சி

விழுப்புரம், அக்.31

விழுப்புரம் மாவட்ட சட்டப்பணிகள் ஆணைக்குழு சார்பில் சட்ட விழிப்புணர்வு புகைப்பட கண்காட்சி விழுப்புரம் மாவட்ட ஒருங்கிணைந்த நீதிமன்ற வளாகத்தில் நடைபெற்றது.

கண்காட்சியை மாவட்ட சட்டப்பணிகள் ஆணைக்குழுவின் தலைவரும், முதன்மை மாவட்ட நீதிபதியுமான மணிமொழி தொடங்கி வைத்தார். இக்கண்காட்சியில் சட்டப் பணிகள் ஆணைக்குழுவின் செயல்பாடுகள், பொதுமக்களுக்கு வழங்கப்படும் இலவச சட்ட உதவிகள் மற்றும் சட்ட விழிப்புணர்வு தொடர்பான புகைப்படங்கள் இடம்பெற்றிருந்தன. மேலும் கண்காட்சியை பார்வையிட்டவர்களுக்கு மாவட்ட சட்டப்பணிகள் ஆணைக்குழுவின் செயல்பாடுகள் மற்றும் பொதுமக்கள் தெரிந்து கொள்ள வேண்டிய சட்ட விழிப்புணர்வு தகவல்கள் அடங்கிய துண்டுப் பிரசுரங்களும் வழங்கப்பட்டன.

இந்நிகழ்ச்சியில் அனைத்து நீதிமன்ற நீதிபதிகள், வழக்கறிஞர் சங்கங்களின் தலைவர்கள் மற்றும் செயலாளர்கள், நீதிமன்ற பணியாளர்கள் உள்பட பலர் கலந்து கொண்டனர்.

தலைமையாசிரியர்களுக்கு திறன் வளர்ப்புப் பயிற்சி: செங்கல்பட்டு கலெக்டர் வீரப்பன் துவக்கி வைத்தார்



செங்கல்பட்டு, அக். 31–

செங்கல்பட்டு மாவட்ட ஆட்சியர் அலுவலக கூட்டரங்கில் மாவட்ட குழந்தைகள் பாதுகாப்பு அலகின் சார்பில், மாவட்டத்தில் உள்ள அனைத்து அரசு மற்றும் அரசு உதவிப் பெறும் பள்ளிகளின் தலைமையாசிரியர்களுக்கான ஒருநாள் திறன் வளர்ப்புப் பயிற்சி மாவட்ட கலெக்டர் மரு.மு.வீரப்பன் தலைமையில் நடைபெற்றது. பயிற்சியில் குழந்தைகள் பராமரிப்பு மற்றும் பாதுகாப்பு குறித்த விழிப்புணர்வு சுவரொட்டியினை கலெக்டர் வெளியிட்டார்.

மேலும், இப்பயிற்சியில் குழந்தைகளின் உரிமைகள், குழந்தைகள் பாதுகாப்பு தொடர்பான சட்டங்கள், குழந்தைத் திருமணத் தடுப்பு, குழந்தைகளை பாலியல் குற்றங்களிலிருந்து பாதுகாத்தல், குழந்தைகளின் பராமரிப்பு மற்றும் பாதுகாப்பை உறுதி செய்வதற்காகப் பள்ளிகளில் மேற்கொள்ளப்பட வேண்டிய நடைமுறைகள் குறித்து விரிவாக எடுத்துரைக்கப்பட்டது.

குழந்தைகளின் உரிமைகளைப் பாதுகாப்பதிலும், பள்ளிகளில் குழந்தைகளுக்கு பாதுகாப்பான சூழலை உருவாக்குவதிலும் தலைமையாசிரியர்களின் பங்கு மற்றும் பொறுப்புகளை வலியுறுத்தும் வகையில் பயிற்சி நடைபெற்றது.

இந்நிகழ்ச்சியில், மாவட்ட குழந்தைகள் பாதுகாப்பு அலுவலர் சரவணன், முதன்மைக் கல்வி அலுவலர் இர.திருவளர்ச்செல்வி, பள்ளி தலைமையாசிரியர்கள் மற்றும் அரசு அலுவலர்கள் கலந்து கொண்டனர்.

GITA RENEWABLE ENERGY LIMITED

பதிவு அலுவலகம்: சர்வே எண். 180 to 181, ஓபிஜி நகர், பெரிய ஒபுலாபுரம் கிராமம், நாகராஜ கண்டிகை, மதரபாக்கம் ரோடு, கும்மிடிப்பூண்டி, திருவள்ளூர், தமிழ்நாடு –601 201.
CIN:L40108TN2010PLC074394 investor@gitarenewable.com
www.gitarenewable.com Ph: 044-27991450

30 செப்டம்பர், 2026–ல் முடிந்த காலாண்டு மற்றும் அரையாண்டுக்கான தணிக்கை செய்யப்படாத நிதிநிலை முடிவுகள்
[செபி (LODR) விதிமுறைகள், 2015ன் விதி 47 (1) (b)

தணிக்கைக் குழுவின் பரிந்துரைகளின் அடிப்படையில், 30 அக்டோபர், 2026 வெள்ளிக்கிழமை அன்று நடைபெற்ற கூட்டத்தில், நிறுவனத்தின் இயக்குனர் குழு, 30 செப்டம்பர் 2026 அன்றுடன் முடிவடைந்த காலாண்டு மற்றும் அரையாண்டுக்கான தணிக்கை செய்யப்படாத நிதிநிலை முடிவுகளுக்கு ஒப்புதல் அளித்துள்ளது.

சட்டப்பூர்வ தணிக்கையாளர்களின் அறிக்கையுடன் கூடிய 30 செப்டம்பர் 2026 அன்றுடன் முடிவடைந்த காலாண்டு மற்றும் அரையாண்டுக்கான மேற்கூறிய தணிக்கை செய்யப்படாத தனியான முழுமையான நிதிநிலை முடிவுகள், BSE இணையதளம் www.bseindia.com மற்றும் நிறுவனத்தின் இணையதளம் www.gitarenewable.com ஆகியவற்றில் கிடைக்கின்றன.

மேலும், இந்த க்யூஆர் குறியீட்டை (Quick Response Code) ஸ்கேன் செய்வதன் மூலமாகவும் மேற்கூறிய நிதி நிலை முடிவுகளை அணுகலாம்.

For GITA RENEWABLE ENERGY LIMITED
ஒப்பம்/–
R. நடராஜன்
நிர்வாக இயக்குனர்
DIN: 00595027
தேதி : 30 அக்டோபர், 2026
இடம் : கும்மிடிப்பூண்டி

சென்னை பெர்ரஸ் இண்டஸ்ட்ரீஸ் லிமிடெட்

பதிவு அலுவலகம்: சர்வே எண். 180 to 183, 190 & 191,பெரிய ஒபுலாபுரம் கிராமம், நாகராஜ கண்டிகை, மதரபாக்கம் ரோடு, கும்மிடிப்பூண்டி, திருவள்ளூர், தமிழ்நாடு–601 201.
CIN: L27310TN2010PLC075626 investor@chennaiferrous.com
www.chennaiferrous.com Ph: 044-27991450

30 செப்டம்பர், 2026–ல் முடிந்த காலாண்டு மற்றும் அரையாண்டுக்கான தணிக்கை செய்யப்படாத நிதிநிலை முடிவுகள்
[செபி (LODR) விதிமுறைகள், 2015ன் விதி 47 (1) (b)

தணிக்கைக் குழுவின் பரிந்துரைகளின் அடிப்படையில், 30 அக்டோபர், 2026 வெள்ளிக்கிழமை அன்று நடைபெற்ற கூட்டத்தில், நிறுவனத்தின் இயக்குனர் குழு, 30 செப்டம்பர் 2026 அன்றுடன் முடிவடைந்த காலாண்டு மற்றும் அரையாண்டுக்கான தணிக்கை செய்யப்படாத நிதிநிலை முடிவுகளுக்கு ஒப்புதல் அளித்துள்ளது.

சட்டப்பூர்வ தணிக்கையாளர்களின் அறிக்கையுடன் கூடிய 30 செப்டம்பர் 2026 அன்றுடன் முடிவடைந்த காலாண்டு மற்றும் அரையாண்டுக்கான மேற்கூறிய தணிக்கை செய்யப்படாத தனியான முழுமையான நிதிநிலை முடிவுகள், BSE இணையதளம் www.bseindia.com மற்றும் நிறுவனத்தின் இணையதளம் www.chennaiferrous.com ஆகியவற்றில் கிடைக்கின்றன.

மேலும், இந்த க்யூஆர் குறியீட்டை (Quick Response Code) ஸ்கேன் செய்வதன் மூலமாகவும் மேற்கூறிய நிதி நிலை முடிவுகளை அணுகலாம்.

சென்னை பெர்ரஸ் இண்டஸ்ட்ரீஸ் லிமிடெட்டிற்காக
ஒப்பம்/–
R. நடராஜன்
நிர்வாக இயக்குனர்
DIN: 00595027
தேதி : 30 அக்டோபர், 2026
இடம் : கும்மிடிப்பூண்டி

பெயர் மாற்றம் (NAME CHANGE)

S. Mansura Begum
ஆகிய நான் எனது பெயரை
S.Mansoora Begam
No. 61, 62 மெயின் ரோடு, ஸ்ரீ நகர், பூந்தமல்லி, திருவள்ளூர், தமிழ்நாடு
(Aadhaar Number : 5100 6948 6874)
என மாற்றி கொண்டேன். இனி என்னை
S.Mansoora Begam
என அழைக்கவும்.

NAME CHANGE

I, (Old Name) POOJA RAMESH KUMAR FATHER NAME: RAMESH KUMAR DATE OF BIRTH : 02/07/1985 Residing at KLP Abhinandan apartment, E-block 404, pattalam, Perambur barracks road, chennai 600012 Shall henceforth be known as (New Name) POOJA
Husband Name: ROSHAN KUMAR JAIN
(Old Name) POOJA RAMESH KUMAR
FATHER NAME: RAMESH KUMAR

மாண்புமிகு சார்பு நீதிமன்றம், பல்லடம்
M.C.O.P. 565 / 2025
1. ஐசோதா ஜெனா
2. மைனர்தாரிணி ஜெனா.
3. மைனர்சாந்தினி ஜெனா.
அவரது பாதுகாவலர் அம்மாஜசோதா ஜெனா.
.... மனுதாரர்கள்
–எதிர்–
கனகராஜ்,
த/பெ. பழனி
கதவு எண்.168, BUGHS சாலை,
ஆர்.ஏ.புரம், சென்னை–600028.
... 1ம் எதிர்மனுதாரர்
1ம் எதிர்மனுதாரர்க்கு அறிவிப்பு

மேற்படி மனுதாரர்கள் ஷை வழக்கு எதிர்மனுதாரர்கள் மீது ஷை நீதிமன்றத்தில் வாகன விபத்திற்கு இழப்பீடு கோரி வழக்கு தாக்கல் செய்து, ஷை வழக்கில் 1–ம் எதிர்மனுதாரர் ஆஜராவதற்காக வருகிற 05–11–2026 தேதிக்கு வாய்தா போடப்பட்டுள்ளது. ஷை நீதிமன்றத்தில் ஷை தேதியன்று காலை 10.00 மணிக்கு 1–ம் எதிர்மனுதாரர் நேரிலோ அல்லது வழக்கறிஞர் மூலமோ ஆஜராகி தங்களது ஆட்சேபனையை தெரிவித்துக் கொள்ள வேண்டியது. தவறும் பட்சம் ஷை வழக்கில் தங்களுக்கு ஆட்சேபனை இல்லையெனக் கருதி ஒருதலை பட்சமாக உத்தரவாகி விடும் என்பதை இதன் மூலம் அறியவும்.

//கோர்ட்டார் உத்தரவு//
M.கார்த்தி, B.A., B.L.,
S.பூபதி, L.L.B.,
மனுதாரர்கள் வழக்கறிஞர்கள் திருப்பூர்

III SCC BEFORE THE MOTOR ACCIDENT CLAIMS TRIBUNAL AT CHENNAI
O.P.No: 4178 of 2026
1. VELAYUDHAM
2. GOWTHAM
3. V.SHIYAMLA
Petitioners
Vs
1. M.BASKARAN
2. UNITED INDIA INSURANCE CO.LTD.,
Respondents
TO: R1 (As Per R.C), M.Baskaran, S/o. Mohan, No.17, PS Complex, Chennai Bangalore Highway, Thandalam, Sriperumbudur, Chennai 602 105.
Above case was posted on 04.01.2027 in your appearance. Before the Hon'ble Court III Judge Small Causes Court at Chennai 10:30 am either in person or through gone counsel without fail failing which the matter will be decided in your absence.
M/s. SARAVANA BHAVA ASSOCIATES
C.BALASUBRAMANIAN
Counsel For Petitioner

நகை ஏல அறிவிப்பு

பெரியகாஞ்சிபுரம் கூட்டுறவு டவுன் வங்கி லிட்
ஓரிக்கை கிளை, காஞ்சிபுரம்
பெறுநர்
K.கோவிந்தசாமி த/பெ.கேசவன்
6, அன்னை கஸ்தூரிபாய் நகர், ஓரிக்கை, காஞ்சிபுரம்.

மேற்படி நகைக் கடன்தாரர் மேற்படி வங்கியில் 12.03.2025 அன்று நகைக் கடன் எண். 53257 கீழ் பொன் நகைகளை ஈடுகாட்டி கடனாக முறையே ரூ.1,00,000 வாங்கியுள்ளதை தவணைக் காலங்கடந்தும் பைசல் செய்துக் கொள்ளாததால், மேற்படி கடனுக்குரிய நகைகள் **20.11.2026** அன்று பிற்பகல் 3 மணியளவில் மேற்படி வங்கியின் தலைமை அலுவலகக் கட்டிடத்தில் அரசாங்க ஏற்பளிக்கப் பெற்ற ஏலதாரர் **ஜி. ரமேஷ்குமார்** அவர்களால் வங்கியின் பொறுப்பில் பகிரங்கமாக ஏலம் போடப்படும். மேற்படி ஏலத்தேதியைக் குறிப்பிட்டு பதிவஞ்சல் மூலம் நகைக்கடன் பெற்றவருக்கு ஏலதாரரால் ஏலநோட்டீஸ் அனுப்பட்டுள்ளது. கடன் பெற்றவரின் அஞ்சல் முகவரி மாற்றம் ஏற்பட்டு வெளியூர் அல்லது வெளிநாடு சென்றிருப்பின் வங்கியின் அறிவிப்புகள் கிடைக்கப் பெறாமல் இருப்பின் ஏலதாரரும் வங்கியும் பொறுப்பாளியல்ல. கடன் பெற்றவர் இறந்திருப்பின் அன்னாரின் வாரிசுதாரருக்கும் இந்த நோட்டீஸ் பொருந்தும். மேற்படி ஏலத்தேதிக்குள் வங்கியை நேரில் அணுகி நகைக் கடனை பைசல் செய்துக் கொள்ளும்படி நகைக் கடன் பெற்றவருக்கும் / வாரிசுதாரருக்கும் இதன் மூலம் தெரிவிக்கப்படுகிறது. எவ்வித காரணமும் தெரிவிக்காமல் ஏலத்தை தள்ளி வைக்க வங்கிக்கு உரிமையுண்டு. மேற்படி விவரங்களுக்கு வங்கியின் கிளை மேலாளரை அணுகவும்.

ஏல அறிவிப்பு

ஸ்ரீ வசந்தம் அடகு கடை, 245, ராஜ வீதி, செங்கம், திருவண்ணாமலை மாவட்டம், என்கிற அடகு வணிகர் வசம் நாள் 06.06.2023 முதல் 15.12.2024 வரை அடகு வைக்கப்பட்டு, காலங்கடந்தும் மீட்கப்படாத அடகு பொருட்களை 04.11.2026 அன்று காலை 10 மணியளவில் மேற்படி அடகு வணிகர் கடையில் **செங்கம்** வட்டாட்சியர் அல்லது துணை வட்டாட்சியர் முன்னிலையில் ஏலதாரர் **A. தனக்கோட்டி** அவர்களால் ஏலம் போடப்படும்.

*****

பாபு அடகு கடை, 41, கடை வீதி, செங்கம், திருவண்ணாமலை மாவட்டம், என்கிற அடகு வணிகர் வசம் நாள் 15.05.2023 முதல் 11.01.2025 வரை அடகு வைக்கப்பட்டு, காலங்கடந்தும் மீட்கப்படாத அடகு பொருட்களை 04.11.2026 அன்று நண்பகல் 12 மணியளவில் மேற்படி அடகு வணிகர் கடையில் **செங்கம்** வட்டாட்சியர் அல்லது துணை வட்டாட்சியர் முன்னிலையில் ஏலதாரர் **A. தனக்கோட்டி** அவர்களால் ஏலம் போடப்படும்.

IN THE HON'BLE III ASST. CITY CIVIL COURT AT CHENNAI
I.A. No.8 of 2026
In
O.S. No.4451 of 2023
G.Saravanan, M/a 53 years
S/o. Late M.Govindhaswamy
No.370, Mint Street
Chennai-600 079
...Petitioner/Plaintiff
-Vs-
1) The Hindu Religious & Charitable Endowment Rep. by its Commissioner Uthamar Gandhi Salai Nungambakkam, Chennai-600 034
2) The Assistant Commissioner The Hindu Religious & Charitable Endowment Uthamar Gandhi Salai, Nungambakkam, Chennai-600 034
3) Arulmigu Adipadai Prasanna Vinayagar Thirukoil Rep. by its Fit Person, Mint Street Chennai - 600 079
4) Mrs. Jothi, W/o. Vinodkumar No.32, Puram Prakasam Street Balajinagar, Royapettah Chennai-600 014.
5) P. Vijayalakshmi W/o.T.V.Vijyasarathy No.32, Puram Prakasam Street Balajinagar, Royapettah Chennai-600 014.
...Respondents/Defendants

Whereas the Petitioner named above has filed the petition in I.A. No.8 of 2026 in O.S. No.4451 of 2023 before the III Assistant City Civil Court, At Chennai, therefore, the Respondent-4 are hereby called upon to appear either in person or through counsel in the III Assistant City Civil Court, At Chennai, on 10.11.2026, failing which the matter will be heard and decided Ex-parte.

G. Varalakshmi
Counsel for Petitioner.

XXVIIIவது உரிமையியல் நீதிமன்றம், சென்னை
E.P.No.1172 of 2017
R.ராஜ்குமார்
...ஆணை வைத்திருப்பவர்
Vs
1.S.கிரிஜா க/பெ. சஞ்சீவ் குமார் (late)
2. S.கிரண் த/பெ. சஞ்சீவ் குமார் (late)
... தீர்ப்பு கடனாளி

மேற்கண்ட வழக்கில் உள்ள சொத்தானது தீர்ப்பு கடனாளிகளுக்கு சொந்தமான சொத்தாகும். அந்த சொத்தை ஏலம் விட XXVIIIவது உரிமையியல் நீதிமன்றத்தில் உத்தரவு பிறப்பிக்கப்பட்டுள்ளது. மேலும் அந்த சொத்தானது 13.11.26 மாலை 4:00 மணியளவில் சென்னை உரிமையியல் நீதிமன்றத்தில் உள்ள வளாகத்தில் கீழ் ஏலம் விடப்படும் என்று இதன் மூலம் தெரிவித்துக் கொள்கிறோம்.

சொத்து விவரம்

சென்னை–600 092, விருகம்பாக்கம் வட்டம், சாலி கிராமம், வெங்கடேஷ்வரா நகர் முதல் தெரு, விரிவு–I, பிளாட் எண்.12, சர்வே எண்.97/1, 97/2 (part), பிரிபடாத பாகம் மொத்தம் 3849–ல் 363.35 sqft இரண்டாவது தளம், Built up area 800 sq.ftல் உள்ள வீட்டின் நான்கு எல்லைகள்:
வடக்கு – பிளாட் 9 & 10
கிழக்கு – பிளாட் 13
தெற்கு – 30 அடி சாலை
மேற்கு – பிளாட் எண்.11B
விருகம்பாக்கம் சார்பதிவாளர் அலுவலகம், சென்னை மாவட்டம்.

M.தியாகராஜன்
ஆணை வைத்திருப்பவரின் வழக்கறிஞர்
செல்: **9942227100**

மூன்றாவது கடன் வசூல் தீர்ப்பாயம் சென்னை
(6வது மாடி கூடுதல் அலுவலக கட்டிடம் சாஸ்திரி பவன், ஹாடோஸ் சாலை, சென்னை 600 006)
TA.No. 18 of 2026
பாரத ஸ்டேட் வங்கி
...விண்ணப்பதாரர்
Vs
1.திரு. எஸ். ரவி,
2. திருமதி ஆர். குண ஜோதி
...பிரதிவாதிகள்
பெறுநர் :
1.திரு.எஸ்.ரவி,
தகப்பனார் பெயர் திரு.த.சப்பாணி பிள்ளை, பிளாட் எண். சி1, சித்தார்த் நிவேதா அபார்ட்மெண்ட்ஸ், எண்.2/1, சிவகாமிபுரம், 1வது தெரு, திருவான்மியூர், சென்னை 600 041.
2.திருமதி.ஆர்.குணா ஜோதி,
கணவர் பெயர் திரு.எஸ்.ரவி, பிளாட் எண். சி1, சித்தார்த் நிவேதா அபார்ட்மெண்ட்ஸ், எண்.2/1, சிவகாமிபுரம், 1வது தெரு, திருவான்மியூர், சென்னை – 600 041.

மேற்படி வழக்கானது தங்களின் வருகைக்காக வரும் 23.11.2026 தேதிக்கு வாய்தா போடப்பட்டுள்ளது. எனவே மேற்படி தேதியன்று மேற்படி நீதிமன்றத்தில் காலை 11:00 மணிக்கு தாங்கள் நேரிலோ அல்லது தங்களின் வழக்கறிஞர் மூலமோ ஆஜராகவேண்டியது. தவறும் பட்சத்தில் மேற்படி வழக்கானது தங்களுக்கெதிராக ஒருதலைப் பட்சமாக தீர்மானிக்கப்படும் என்பதை அறியவும்.

N. KISHORE KUMAR
மனுதாரரின் வழக்கறிஞர்

கணம் கூடுதல் சாப்பு நீதிமன்றம், காஞ்சிபுரம்
A.S.No. 42 of 2010
1. கிருஷ்ணன்
2. ஜியா,
3 பசையம்மாள்
...மேல்முறையிட்டாளர்கள்
எதிர்
1. சித்தி (எ) சித்தாத்து, த/பெ. சங்கர் சேகர்,
2 ரஞ்சித், தபெ.சங்கர் @ சேகர்,
3. சௌமியா த/பெ சங்கர் @ சேகர்,
அனைவின் வசிப்பிடம்
நெ. 9348,அருணாச்சல முதலியார் நாராயணா பிள்ளை குளக்கு தெரு, சிவாஜி நகர், பெங்களூர், கார்நாடக மாநிலம்
...10 முதல் 12 எதிர் மனுதாரர்கள்
அறிவிப்பு

மேற்படி மேல்முறையீட்டாளர்கள் தங்களுக்கு எதிராக தாக்கல் செய்துள்ள மேற்படி வழக்கு மேற்படி நீதிமன்றத்தில் வருகிற 18.11.2026 அன்று காலை 10.30 மணிக்கு மேற்படி கோர்ட்டில் விசாரணைக்கு வரும் சமயத்தில் தாங்கள் நேரிலோ அல்லது வழக்கறிஞர் மூலமோ ஆஜராகி தங்கள் தரப்பை தெரிவிக்க தவறினால் மேற்படி வழக்கில் தங்களை ஒரு தலைபட்சமாக கருதி தீர்மானிக்கப்படும் என்பதை அறியவும்.

டி.சி.சௌந்தரராஜன்
மேல்முறையிட்டாளர்கள் வழக்கறிஞர், காஞ்சிபுரம்.

THE DEBT RECOVERY TRIBUNAL III AT CHENNAI
T.A. No. 18 of 2026
State Bank of India ... Applicant
-Vs-
1.Mr.S.Raavi,
2.Mrs.R.Guna Jothi ... Defendant
To
1.Mr.S.Raavi,
Son of Mr.T.Sappani Pillai,
Flat No. C-1, Sidharth Nivedha Apartments, No.2/1, Sivagamipuram, 1st Street, Thiruvaniyur, Chennai - 600 041.
2.Mrs.R.Guna Jothi,
Wife of Mr.S.Raavi,
Flat No. C-1, Sidharth Nivedha Apartments, No.2/1, Sivagamipuram, 1st Street, Thiruvaniyur, Chennai - 600 041.

Take notice that the above said Original Application in T.A. No. 18 of 2026, on the file of the Learned Debt Recovery Tribunal III, at Chennai, filed by the above named Applicant.Bank against you, came up for hearing on 18-09-2026 and notice was ordered to you returnable by 23-11-2026. You are to appear on the said day failing which the matter will be heard and decided in your absence setting you exparte.

N.Kishore Kumar, Advocate
No. 40/19, Krishnaswamy Avenue, Luz Church Road, Mylapore, Chennai - 600 004.

SHRIRAM FINANCE LIMITED

MELMARUVATHUR BRANCH VEHICLE FOR SALE

S.NO.	VEH.NO.	MAKE	MODEL
1.	UNREGISTER	SHAKTIMAN ROTARY TILLER ABOVE 50HP	2024
2.	TN11A-2619	I10 1.1 L IRDE2 MAGNA PETROL 5 SEATER	2012

CONTACT: RAMKUMAR C - 9843926003

பொது அறிவிப்பு

நான், கீதா லட்சுமி, காலஞ்சென்ற கே. வெங்கடேஷ் அவர்களின் மனைவி, காமகோடி அபார்ட்மெண்ட்ஸ், எண் 15/7, தரை தளம், 3-வது டிரஸ்ட் கிராஸ் தெரு, மந்தைவெளிப்பாக்கம், ஆர்.ஏ.புரம், சென்னை - 600028. ஆகிய நான் இதன் மூலம் பொதுமக்களுக்குத் தெரிவிப்பது என்னவென்றால், நான் மேற்கண்ட முகவரியில் வசித்து வருகிறேன். எனது கணவர், காலஞ்சென்ற திரு. கே. வெங்கடேஷ் அவர்கள், பழைய எண் 101/3, புதிய எண் 229, வெங்கடாச்சல முதலியார் தெரு, மயிலாப்பூர், சென்னை - 600004 என்ற முகவரியில் அமைந்துள்ள சொத்தை, ஆவண எண் 1796/2002 மற்றும் சர்வே எண்கள் 1731/12 & 1731/18 (பகுதி) ஆகியவற்றைக் கொண்டதாக, 01/07/2002 தேதியிட்ட ஒரு விற்பனைப் பத்திரத்தின் (Sale Deed) மூலம் வாங்கினார், இப்பத்திரம் மயிலாப்பூர் சார்பதிவாளர் அலுவலகத்தில் பதிவு செய்யப்பட்டது. சொத்து விவரம்: பிளாக் எண்.37 Sch: 4 கிரவுண்டு 1200 சதுரடியில் 1/7th UDS, 2200 சதுரடியில் 1/7th UDS, Plinth Area 644 in Ground Floor, 258sq.ft. in First Floor. சொத்து மதிப்பு ரூ.65 லட்சம். மேற்கூறிய சொத்துக்கான அசல் விற்பனைப் பத்திரம் எங்கள் பாதுகாப்பில் இருந்தது. 16.05.2026 அன்று, மந்தைவெளி பேருந்து நிலையம் எதிரே உள்ள ஜெராக்ஸ் கடையில் மேற்படி ஆவணத்தை நகல் எடுத்துவிட்டு, வீடு திரும்பும்போது, மேற்படி சொத்தின் (1796/2002) அசலும் அதன் நகலும் காணாமல் போய்விட்டது. பல இடங்களில் தீவிரமாகத் தேடியும், அந்த ஆவணத்தைக் கண்டுபிடிக்க இயலவில்லை. எனவே, மேற்கூறிய ஆவணம் எவருக்கேனும் கிடைத்தால், அவர்கள் தயவுசெய்து கீழே கொடுக்கப்பட்டுள்ள முகவரியில் என்னை உடனடியாகத் தொடர்புகொண்டு தெரிவிக்குமாறும், அந்த ஆவணத்தை என்னிடம் ஒப்படைக்குமாறும் அன்புடன் கேட்டுக்கொள்கிறேன். மேலும், மேற்கூறிய சொத்து எனது கணவரின் பெயரில் இருப்பதால், யாரேனும் அந்த ஆவணத்தைத் தவறாகப் பயன்படுத்தினால், அச்சொத்தின் சட்டபூர்வ வாரிசுகளாகவும், உரிமையாளர்களாகவும் உள்ள நானும் எனது மகளும், அவர்கள் மீது சட்டரீதியான நடவடிக்கை எடுக்க நேரிடும் என்பதைத் தெரிவித்துக் கொள்கிறேன்.

திருமதி. கீதா லட்சுமி,
காமகோடி அபார்ட்மெண்ட்ஸ், எண் 15/7, தரை தளம், 3-வது டிரஸ்ட் கிராஸ் தெரு, மந்தைவெளிப்பாக்கம், ஆர்.ஏ.புரம், சென்னை - 600028. Mobile: 98414 15198

BEFORE THE HON'BLE DEBTS RECOVERY APPELLATE TRIBUNAL, CHENNAI
AIR No. 2554 of 2026
In
IA. No.1758 of 2026
In
SA No.525 of 2026
(Challenging the order dated 05.08.2026 in IA No.1758 of 2026 in SA No.525 of 2026 passed by Hon'ble Debt Recovery Tribunal –III, Chennai)
Mr.Asokan Kuppan, S/o.Kuppan
No.1/4, Buddhar Street, Senur RF., Vellore,
Tamil Nadu-632006. ... Appellant
Versus
1. M/s.PEGASUS Assets Reconstruction Private Ltd., Acting as Trustee PEGAUSES Group, Thirty Nine Trust-1, Represented by its Authorised Officer, Mr.Sankar Balasubramanian HMH Plaza, 1st Floor , Gopathy Narayana Road, Giri Road, T. Nagar, Chennai – 600017 CIN No: U65999MH2004PTC144113
2. Late. Sarangapani Arjunan, Son of Late. Arjunan, Represented by his Legal Heir Mrs. Rajeshwari Narayana Swamy
3. Mrs. Rajeshwari Narayana Swamy, Wife of Late A. Sarangapani, Residing at, No: 96, F-1, 1st, Floor, West Balaji Nagar, 1st Main Road, Opp-to T.C.S.Ltd., Kallikuppam, Ambattur, Chennai-600 053 Also at No.6, S.V.Nagar, Sivaji Ganesan Street, Oragadam, Ambattur, Cheennai – 600 053.
4. M/s.RBL Bank Ltd, Rep by its Authorized Officer, Anand Business Centre, 105/56, G.N.Chetty Road, Chennai-600 017. ...Respondents

Please take notice that the above AIR (MA) No. 2554 of 2026 came up for Hearing on 22.10.2026 before the Registrar of Hon'ble Debts Recovery Appellate Tribunal, Chennai. The Hon'ble Tribunal was pleased to order notice to you by way of Publication Returnable on or before 05.11.2026. You are hereby requested to enter your appearance in either in person or through advocate before the Hon'ble Tribunal on 05.11.2026 at 10.30 am. Failing which the above matter will be heard your absence and suitable orders will be passed.

S.RAM PRASAD
Advocate
Counsel for the Appellant

சென்னை உயர் நீதிமன்றம்
(சாதாரண அசல் சிவில் அதிகார வரம்பு)
(C.S. No. 194/2015ல்)
நிறைவேற்று மனு எண். 44/2025ல்
PROCLAMATION NO. 3/2026
எஸ். பிரமிளா, கணவர்: இ. சுந்தரவடிவேலு,
எம்.ஐ.ஜி.203, 2வது தெரு, மொகப்பேர் ஏரி திட்டம்,
சென்னை – 600 037. ... மனுதாரர் /தீர்ப்பாணை பெற்றவர்
எதிர்
1. கே. பாலவெங்கடேஷ், தந்தை: (மறைந்த) ஆர். கண்ணப்பன்;
2. பி. வெற்றிவேலர், தந்தை: கே. பாலவெங்கடேஷ்;
இருவரும் தற்போது வசிக்கும் இடம்: எண்.446, 181/3B1, இன்ஃபினிட்டி பை அர்பன் ட்ரீ, சுந்தரேசா நகர், போரூர் கார்டன், சென்னை – 600 116.
(முன்னர் வசித்த இடம்: எண்.5/1, 3வது தெரு, திருவள்ளுவர் நகர், கோட்டூர், சென்னை600 085) எதிர்மனுதாரர்கள் / தீர்ப்புக் கடனாளிகள்
பொது அறிவிப்பு

மேற்படி எதிர்மனுதாரர்கள் /தீர்ப்புக் கடனாளிகளாகிய கே. பாலவெங்கடேஷ் மற்றும் பி. வெற்றிவேலர் ஆகியோருக்கு இதன்மூலம் அறிவிக்கப்படுவது என்னவெனில், சி.எஸ். எண். 194/2015ல் நாள் 16.08.2024 அன்று பிறப்பிக்கப்பட்ட தீர்ப்பாணையின் கீழ் நீங்கள் மனுதாரருக்குச் செலுத்த வேண்டிய தொகையை வசூலிக்கும் பொருட்டு, மனுதாரர்/தீர்ப்பாணை பெற்றவர் மேற்படி மாண்புமிகு நீதிமன்றத்தில் மேற்படி நிறைவேற்று மனு எண். 44/2025ஐ தாக்கல் செய்துள்ளார். இம்மனுவின் மூலம் சென்னை, தி.நகர், பார்த்தசாரதி புரம் 1வது தெரு, கதவு எண்.77ல் அமைந்துள்ள உங்கள் அசையா சொத்தினை ஜப்தி செய்து விற்பனை செய்யக் கோரப்பட்டுள்ளது. அச்சொத்து ஏற்கனவே இந்நீதிமன்றத்தால் ஜப்தி செய்யப்பட்டுள்ளது.

மேற்படி நிறைவேற்று மனுவில், சொத்தை விற்பனை செய்வது சம்பந்தமாக (Proclamation No. 3 of 2026) அறிவிப்பு எண் 3 of 2026 தாக்கல் செய்யப்பட்டு, வழக்கமான முறையில் உங்களுக்கு நோட்டீஸ் சார்வு செய்ய இயலாமல் போனதால், இவ்வறிவிப்பு பத்திரிகை மூலம் உங்களுக்கு அறிவிப்பு கொடுக்குமாறு மாண்புமிகு சென்னை உயர் நீதிமன்றம் மாஸ்டர் கோர்ட் (MASTER COURT) நாள் 26.10.2026 அன்று உத்தரவிட்டுள்ளது.

மேலும் மேற்குறிப்பிட்ட (Proclamation No. 3 of 2026) அறிவிப்பு எண் 3 of 2026 [நிறைவேற்று மனு எண். 44/2025ல்] மனுவானது தங்கள் வருகைக்காக 25.11.2026 அன்று காலை 10.30 மணிக்கு மேற்படி மாண்புமிகு சென்னை உயர் நீதிமன்றம் மாஸ்டர் கோர்ட் (MASTER COURT) முன்பு மேலும் விசாரணைக்கு/உத்தரவுக்காக பட்டியலிடப்பட்டுள்ளது என்பதை நீங்கள் அறிந்துகொள்ளுமாறு அறிவிக்கப்படுகிறீர்கள். எனவே, மேற்படி நாளன்று நீங்கள் நேரில் அல்லது வழக்கறிஞர் மூலம் நீதிமன்றத்தில் ஆஜராகி காரணம் தெரிவிக்குமாறு கேட்டுக்கொள்ளப்படுகிறீர்கள், தவறினால் மேற்படி மனுவில் ஒருதலைப்பட்சமாக உத்தரவு பிறப்பிக்கப்படும் என்று அறியவும்.

இடம்: சென்னை
தேதி: 31.10.2026

திருமதி ரா. நிர்மலா தேவி
செல்வி அனிதா டாமினிக்
மனுதாரர் / தீர்ப்பாணை பெற்றவர் தரப்பு வழக்கறிஞர்,

படிவம் G (மருவெளியீடு -2)

தமிழ்நாடு, சென்னையில் நிறுவனங்களுக்கு தேவையான மனிதவளங்களை வழங்கும் பணியில் ஈடுபட்டு வரும் மாதேஷ் ஹியூமன் ரிசோர்சஸ் பிரைவேட் லிமிடெட்டிற்கான
விருப்பக்க கோரிக்கை அழைப்பு நோடத்தல் மற்றும் இந்திய திவால் நிலை வாரியம் (கார்ப்பரேட் நபர்களுக்கான திவால் தீர்வு செயல்முறை) விதிமுறைகள், 2016ன் விதி 36A(1)ன் கீழ்)

	தொடர்புடைய தகவல்கள்	வழங்கப்பட்ட விவரங்கள்
1	கார்ப்பரேட் கடனாளர் பெயர் மற்றும் PAN & CIN/LLP No.	மாதேஷ் ஹியூமன் ரிசோர்சஸ் பிரைவேட் லிமிடெட் CIN : U74999TN2012PTC087585 PAN : AAICM3218M
2	பதிவு அலுவலக முகவரி	பிளாட் எண் 12, 3வது தெரு ஹாட்கோ நகர், காட்டுப்பாக்கம், சென்னை, தமிழ்நாடு, இந்தியா, 600056
3	இணையதள URL	பொருந்தாது
4	பெரும்பாலான நிலையான சொத்துக்கள் அமைந்துள்ள இடத்தின் விவரங்கள்	இடைநீக்கம் செய்யப்பட்ட இயக்குநர் குழுவால் உறுதிப்படுத்தப்பட்ட எந்தவொரு புலப்படும் சொத்துக்களும் இல்லை
5	முக்கிய தயாரிப்புகள்/சேவைகளின் நிறுவல் திறன்	பொருந்தாது.
6	கடந்த நிதியாண்டில் விற்பனை செய்யப்பட்ட முக்கிய பொருட்கள்/சேவைகளின் அளவு மற்றும் மதிப்பு	மொத்த வருவாய் நிதியாண்டு 21-22 - ரூ. 2041.58 லட்சம் (சமீபத்திய தரவுகள் இடைநீக்கம் செய்யப்பட்ட இயக்குநர் குழுவால் வழங்கப்படவில்லை).
7	பணியாளர்கள் / ஊழியர்களின் எண்ணிக்கை	திவால்நிலை தொடங்கிய தேதியின்படி 0
8	இரண்டு வருடங்களில் கடைசியாக கிடைக்கப்பெற்ற நிதிநிலை அறிக்கைகள் (அட்டவணைகளுடன்) உள்ளிட்ட கூடுதல் விவரங்கள், கடன் வழங்குநர்களின் பட்டியல்கள் URL இல் கிடைக்கும்:	cirp.madesh@gmail.com என்ற முகவிற்கு பி அகிலா அவர்களுக்கு மின்னஞ்சல் அனுப்புவதன் மூலம் அல்லது திருமதி. பி அகிலா, 1வது தளம், எண் 80, 5வது குறுக்குத் தெரு, 2வது ஏ பிரதான சாலை, சுபாஷ்நகர், டி.சி. பாளையா பிரதான சாலை, பட்டரஹள்ளி, பெங்களூர், கர்நாடகா 560049 என்ற முகவிற்கு விரைவு அஞ்சல்/ கூரியர் அனுப்புவதன் வாயிலாகப் பெறலாம்.
9	குறியீட்டு பிரிவு 25(2)(h)–ன் கீழ் தீர்மான விண்ணப்பதாரர்களுக்கான தகுதி URL இல் கிடைக்கும்:	cirp.madesh@gmail.com என்ற முகவிற்கு பி அகிலா அவர்களுக்கு மின்னஞ்சல் அனுப்புவதன் மூலம் அல்லது திருமதி. பி அகிலா, 1வது தளம், எண் 80, 5வது குறுக்குத் தெரு, 2வது ஏ பிரதான சாலை, சுபாஷ்நகர், டி.சி. பாளையா பிரதான சாலை, பட்டரஹள்ளி, பெங்களூர், கர்நாடகா 560049 என்ற முகவிற்கு விரைவு அஞ்சல்/ கூரியர் அனுப்புவதன் வாயிலாகப் பெறலாம்.
10	விருப்பத்தை வெளிப்படுத்துவதற்கான கடைசி தேதி	15/11/2026
11	வருங்கால தீர்மான விண்ணப்பதாரர்களின் தற்காலிக பட்டியல் வெளியிடப்படும் தேதி	25/11/2026
12	தற்காலிக பட்டியலில் ஆட்சேபனைகளை சமர்ப்பிப்பதற்கான கடைசி தேதி	30/11/2026
13	வருங்காலத் தீர்மான விண்ணப்பதாரர்களின் இறுதிப் பட்டியல் வெளியிடப்படும் தேதி	10/12/2026
14	தகவல் குறிப்பாணை, மதிப்பீட்டு மேட்ரிக்ஸ் மற்றும் வருங்கால தீர்மான விண்ணப்பதாரர்களுக்கு தீர்வு திட்டங்களுக்கான கோரிக்கைக்கான கடைசித் தேதி	15/12/2026
15	தீர்மானத் திட்டத்தை சமர்ப்பிப்பதற்கான கடைசி தேதி	14/01/2027
16	விருப்ப கருத்துருவை சமர்ப்பிதற்கான மின்னஞ்சல் முகவரி	cirp.madesh@gmail.com
17	MSME ஆக கார்ப்பரேட் கடனாளியின் பதிவு நிலையின் விவரங்கள்	விவரங்கள் இணைநீகம் செய்யப்பட்ட இயக்குநர் குழுமால் வழங்கப்படவில்லை

ஒப்பம்/-
பி. அகிலா
மாநேஷ் ஹிரியுமன் ரிசோர்ஸ் பிளேஸ்விட் லிமிடெட்
IBBI பதிவு எண்: IBBI/IPA-002/IP-N01259/2023-2024/14315
முகவரி: 1வது தளம், எண் 80, 5வது கிராஸ், 2வது ஏ மெயின், சுபாஷ்நகர், டி.சி. பாலையா மெயின் ரோடு, பட்டரஹள்ளி, பெங்களூர், கர்நாடகா 560049.
AFA: AA2/14315/02/311226/204058
(31.12.2026 வரை செல்லுபடியாகும்)
தேதி: 31.10.2026
இடம்: பெங்களூரு